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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 549-L.—22nd June, 2026.—The Governor having been pleased to order, under rule 66 of the Rules of

Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 11 of 2026

**THE WEST BENGAL BACKWARD CLASSES (OTHER THAN
SCHEDULED CASTES AND SCHEDULED TRIBES)
(RESERVATION OF VACANCIES IN SERVICES
AND POSTS) (AMENDMENT) BILL, 2026.**

**A
BILL**

to amend the West Bengal Backward Classes (Other than Scheduled Castes and Scheduled Tribes) (Reservation of Vacancies in Services and Posts) Act, 2012.

WHEREAS it is expedient to amend the West Bengal Backward Classes (Other than Scheduled Castes and Scheduled Tribes) (Reservation of Vacancies in Services and Posts) Act, 2012, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XXXIX of 2012.

It is hereby enacted in the Seventy-seventh Year of the Republic of India by the Legislature of West Bengal, as follows:—

*The West Bengal Backward Classes (Other than
Scheduled Castes and Scheduled Tribes)
(Reservation of Vacancies in Services
and Posts) (Amendment) Bill, 2026.*

(Clauses 2–5.)

Short title and
commencement.

1. (1) This Act may be called the West Bengal Backward Classes (Other than Scheduled Castes and Scheduled Tribes) (Reservation of Vacancies in Services and Posts) (Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 1 of
West Ben. Act
XXXIX of 2012.

2. In section 1 of the West Bengal Backward Classes (Other than Scheduled Castes and Scheduled Tribes) (Reservation of Vacancies in Services and Posts) Act, 2012 (hereinafter referred to as the principal Act) for sub-section (1), the following sub-section shall be substituted:—

“(1) This Act may be called the West Bengal Backward Classes (Reservation in Posts) Act, 2012.”.

Amendment of
section 2.

3. In section 2 of the principal Act,—

(a) for clause (f), the following clause shall be substituted:—

‘(f) “lists” shall have the same meaning as defined in clause (c) of section 2 of the West Bengal Commission for Backward Classes Act, 1993;’;

West Ben. Act I
of 1993.

(b) for clause (h), the following clause shall be substituted:—

‘(h) “Other Backward Classes” shall mean such classes of citizens defined as “backward classes” in clause (a) of section 2 of the West Bengal Commission for Backward Classes Act, 1993;’.

Amendment of
section 4.

4. In section 4 of the principal Act, for the word and figures “Schedule II”, the word and figure “Schedule I” shall be substituted.

Amendment of
section 5.

5. In section 5 of the principal Act,—

(a) for clause (a), the following clause shall be substituted:—

“(a) subject to the other provisions of this Act, the State Government in consultation with the West Bengal Commission for Backward Classes shall determine the percentage of the posts to be reserved for candidates belonging to the Other Backward Classes:

Provided that the State Government may, from time to time, by notification in the *Official Gazette*, increase the percentage in the manner that the overall reservation for the Scheduled Castes, the Scheduled Tribes and Other Backward Classes shall not exceed fifty *per cent*;”;

*The West Bengal Backward Classes (Other than
Scheduled Castes and Scheduled Tribes)
(Reservation of Vacancies in Services
and Posts) (Amendment) Bill, 2026.*
(Clauses 6–9.)

(b) for clause (b), the following clause shall be substituted:—

“(b) the State Government in consultation with the West Bengal Commission for Backward Classes may, by order published in the *Official Gazette*, classify citizen of Other Backward Classes into various categories on the basis of their relative backwardness and determine the percentage of the posts to be reserved for candidates belonging to each such categories of Other Backward Classes.”;

(c) the “*Explanation*” shall be omitted.

Omission of
section 16.

6. Section 16 of the principal Act shall be omitted.

Omission of
Schedule I.

7. Schedule I of the principal Act shall be omitted.

Amendment of
Schedule II.

8. Schedule II of the principal Act shall be re-numbered as Schedule I.

Omission of
Schedule III.

9. Schedule III of the principal Act shall be omitted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Backward Classes (Other than Scheduled Castes and Scheduled Tribes) (Reservation of Vacancies in Services and Posts) Act, 2012 for the purpose of purposeful implementation of the said Act.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provisions of this Bill.

KOLKATA,
The 22nd June, 2026.

GOURI SANKAR GHOSH,
Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
Pr. Secy. to the Govt. of West Bengal,
Law Department.